GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 1557 TO BE ANSWERED ON 14th MARCH, 2023

PALLIATIVE CARE

1557. SHRI DEREK O' BRIEN:

Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of individuals in need of palliative care in the country;
- (b) the number of hospitals and palliative care centres in the country, State-wise; and
- (c) whether Government has framed an actionable plan towards palliative care and right to live with dignity under the National Health Policy, 2017?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (c): The data related to number of individuals in need of palliative care in the country is not maintained centrally.

The National Program for Palliative Care (NPPC) was launched to support palliative care services under National Health Mission. The coverage of districts/centres has been increased from 265 districts in 2019 to 484 districts/centres in 27 states/UTs in 2021-22, and presently 708 districts have been approved under the program for OPD services, inpatient services, drugs and consumables provision, capacity building, IEC and home-based care in 36 States/UTs. The State-wise details are enclosed at Annexure 1.

Palliative care services are also part of the extended package of Comprehensive Primary Health Care (CPHC) under Ayushman Bharat Health and Wellness Centers (HWCs).

Training manuals for doctors and nurses to sensitize MOs and Nurses from DH/CHC/PHC towards delivering Palliative Care have been developed. Training of trainers and subsequent district and below level trainings are conducted in States/UTs. Training modules for CHO, MPW, ASHA, ANM have been developed for capacity building to deliver palliative care services under the Ayushman Bharat HWC at the primary level.

Certain amendments were effected in Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in 2014 to facilitate palliative care, which allows:

- 1. A single regulation for morphine & other Essential Narcotic Drugs (ENDs);
- 2. A single license to hold and use ENDs;
- 3. A single agency the State Drugs Controller to issue licenses and monitor it.

Table: State-wise Details of for Palliative Care

S. No.	State	Districts approved for Palliative Care Program
1	Andhra Pradesh	13
2	Arunachal Pradesh	25
3	Assam	33
4	Andaman Nicobar Island	0
5	Bihar	38
6	Chattisgarh	28
7	Chandigarh	0
8	Daman & DIU	3
9	Delhi	11
10	Goa	2
11	Gujarat	33
12	Haryana	22
13	Himachal Pradesh	12
14	J&K	2
15	Jharkhand	24
16	Karnataka	31
17	Kerala	14
18	Ladakh	2
19	Lakshadweep	0
20	Madhya Pradesh	51
21	Maharashtra	34
22	Manipur	16
23	Meghalaya	11
24	Mizoram	11
25	Nagaland	11
26	Odisha	32
27	Punjab	22
28	Puducherry	4
29	Rajasthan	33
30	Sikkim	6
31	Tamil Nadu	32
32	Tripura	8
33	Telangana	33
34	Uttar Pradesh	75
35	Uttarakhand	13
36	West Bengal	23
	Total	708